

BEFORE THE NATIONAL GREEN
TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 128 OF 2023 (WZ)

IN THE MATTER OF:

NILESHBHAI LAKHABHAI GARENIYA

... APPLICANT

VERSUS

THE COLLECTOR, JUNAGADH & ORS.
RESPONDENTS

...

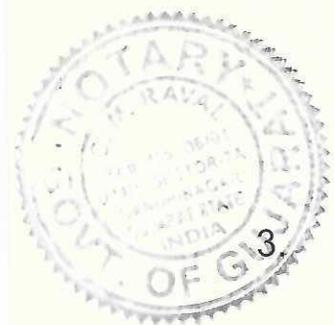
**AFFIDAVIT ON BEHALF OF GUJARAT POLLUTION
CONTROL BOARD**

I, Manali Shishirkumar Bhatt, adult, working at Gujarat Pollution Control Board, do hereby solemnly affirm and state an oath as under:

1. I am presently serving as Deputy Environmental Engineer with Gujarat Pollution Control Board. I have perused the record pertaining to the case available in my office and am conversant with the facts of the case. I am authorized to swear the present affidavit on behalf of the Gujarat Pollution Control Board and am otherwise competent to make the present affidavit.
2. I say that each and every averment and/or submission made in the appeal in support of the prayer shall be deemed to have been denied, unless expressly admitted in the present reply.

I am filing the present affidavit in compliance with order dated 03.01.2025 passed by this Hon'ble Tribunal directing the authority to file an affidavit-in-reply placing on record all

m.s. Bhatt



relevant information regarding environmental violations, if any, committed by the Project Proponent – M/s Jay Khodiyar Enterprises.

4. The State of Gujarat granted a quarry lease dated 28.01.2013 to M/s Jay Khodiyar Enterprises for purpose of mining and quarry operation of black trap minerals for an identified area in Village Maliya Hatina, Junagadh, Gujarat for a period of 10 years. M/s Jay Khodiyar Enterprises applied for obtaining a Consent to Establish for the said purpose from the Board which was granted by letter no. GPCB/ID-40849/CCA/JNG-635/152187, dated 03.07.2013. The Consent to Establish was valid upto 17.12.2017. The Project Proponent has thereafter not sought any further renewal of the granted permission. The Project Proponent also never obtained Consolidated Consent and Authorization from the Board for the mining activities.
5. Record indicates that the Project Proponent obtained an Environment Clearance from District Environment Impact Assessment Authority which came to be granted vide letter no. DEIAA/Guj/EC/2(a)/ 61-661 to 671/2018, dated 11.01.2018. It is a matter of record that all Environmental Clearances granted by District Environment Impact Assessment Authority ceased to operate in view of order dated 13.09.2018 passed in Original Application No. 186 of 2016 - (*Satendra Pandey*) and other cognate matters, by National Green Tribunal, Principal Bench and the Project Proponents were required to approach the State Environment Impact Assessment Authority for reappraisal of their project for grant of a fresh Environmental Clearance. I say that a perusal of the affidavit in reply filed by the State Environment Impact Authority indicates that the Project Proponent never applied for re-appraisal to the State Environment Impact Assessment Authority.



m.s. Bhatt

6. I say that the unit has been inspected by the Board on multiple occasions in the past. I say that various complaints were received regarding violation of lease conditions by the unit for which action was taken by the Board against the unit. On 31.08.2021, the answering respondent issued a show-cause notice dated 31.08.2021 and Notice of Direction dated 06.09.2022 under Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 for carrying out illegal mining without obtaining Consolidated Consent and Authorization of the Board. No response was received to the said notices. A copy of show-cause notice dated 31.08.2021 and Notice of Direction dated 06.09.2022 under Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 is annexed herewith and marked as **Annexure R-1 (colly)**.
7. I say that the unit was again recently inspected on 23.05.2024, 11.07.2024 and 14.2.2025. I say that during the inspections, the unit was not found in operation and it appeared that the unit has remained non-operational since a long period of time. No representative of the Project Proponent was present at the site at the time of inspection by the officers of the Board. A copy of inspection reports dated 23.05.2024, 11.07.2024 and 14.2.2025 along with relevant photographs is annexed herewith and marked as **Annexure R-2 (colly)**.
8. I say that the mining activities, if any, carried out by the Project Proponent in the past can be said to be without permission in as much as the unit never obtained the Consolidated Consent and Authorization from the Board. The Board has therefore issued a Notice of Direction dated 12.08.2024 under Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 for not obtaining the permission from the Board and for not complying with instructions given in the previous notices. No response has been received from the unit to such notice. It appears that the unit has been abandoned by the Project



Miss. Bhatt

Proponent and is not operational. A copy of Notice of Direction dated 12.08.2024 is annexed herewith and marked as Annexure R-3.

- 9. I say that the answering respondent shall continue to monitor the said unit and act in accordance with law if any resumption of illegal mining is noticed by the Board. The Board remains committed to abide by all or any directions which may be issued by this Hon'ble Court.

M. S. Bhatt
 DEPONENT

VERIFICATION

Verified at Gandhinagar on this 3rd day of March, 2025 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.



M. S. Bhatt
 DEPONENT

SOLEMNLY AFFIRMED BEFORE ME

C. M. RAVAL
 NOTARY
 GOVT. OF GUJARAT
 13 MAR 2025

Entered in Notary Register at
 Serial No. 57 Vol. No. III
 C. M. RAVAL ADVOCATE & NOTARY
 GANDHINAGAR

13 Mar 2025





286 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

Show Cause Notice

1. WHEREAS, you **M/s. Jay Khodiyar Enterprise. (PCB ID-40849)**, are having an industrial plant at PLOT NO: 355/4,136/4/1,136/4/2,136/4/3 -Paiki, Maliya -Hatina - 362245, TAL: Malia, DIST:-Junagadh.
2. AND WHEREAS, during visit of your industrial plant on 16/06/2021 by the Board Officials, it was observed that:
 1. You have not obtained CTE/CCA from the board for the mining activity.
 2. You have not submitted mining plan in which place mining activity was carried out.
 3. You have not submitted required documents along with present status of mines.
 4. You have not submitted details of mining mine closure plan and present status of paid Royalty to concern department till today.
 5. You have not submitted reply which is given written instruction vide letter no. GPCB/R/O-Junagadh/JNG-1395/1416 Dt.-08/07/2021.

In view of above, you are called upon to show cause and directed to submit action taken report with reference to above Non-Compliance within 5 days failure to which further action will be initiated against you and your industrial plant.

**For and on behalf of
Gujarat Pollution Control Board**

**(M. V. Patel)
Environmental Engineer**

NO: GPCB/CCA-JNG-635/ID-40849/

Date:

Issued to:

M/S. Jay Khodiyar Enterprise,
Plot No.355/4, 136/4/1,136/4/2, 136/4/3-Paiki,
Malia-Hatina-362245,
Ta; Malia, Dist: Junagadh

Outward No: 599300, 355/4/1

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation



287 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

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R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an black trap mine with stone crushing plant M/s. Jay Khodiyar Enterprise., Plot No. 355/4,136/4/1,136/4/2, 136/4/3,- paiki , Maliya-Hatina-362245, Tal: Malia, Dist: Junagadh.

AND WHEREAS Your stone crushing unit is operating without valid CCA form the board.

AND WHEREAS during the inspection of your industrial plant on dated: 29/07/2022 under Section - 24 of the Air Act by the authorized officer of the Board it has been noticed that;

1. You have not obtained valid CTE/CCA from the Board for the mining activity.
2. You have yet not submitted mining plan in which place mining activity was carried out.
3. You have not submitted required documents along with present status of mines.
4. You have not submitted details of mining mine closure plan and present status of paid Royalty to concern department till today.
5. You have yet not submitted reply which is given written instruction vide vide letter no. GPCB/RO -Junagadh/JNG1395/1416, Dt.-08/07/2021.
6. You have yet not complied with last issued Show Cause Notice dated:31/08/2021..

NOW THEREFORE Board proposes to issue directions under Section 31-A of the Air Act-1981 as under: -

1. To prohibit you from the manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site till complying consented conditions.
3. To direct the concerned authority to stop supply of electricity and water till that time.

YOU ARE HEREBY directed to reply with compliance of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of
Gujarat Pollution Control Board



(Smt. M.S. Bhatt)
Unit Head Junagadh

NO: GPCB/CCA-JNG-635/ID-40849/

Date:

ISSUED TO:

M/s. Jay Khodiyar Enterprise.,

Plot No. 355/4,136/4/1,136/4/2, 136/4/3,- paiki ,

Maliya-Hatina-362245, Tal: Malia, Dist: Junagadh.

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Outward No. 355/4-06/09/2022



Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure R-2 (colly)

PCB Id: 40849

1 Industry Details Jay Khodiyar Enterprise

Outward No: 23498-31/05/2024

Email : PLOT NO:355/4,136/4/1,136/4/2,136/4/3 -paiki,
 ,
 Telephone : Maliya -Hatina - 362245
 - DIST : Junagadh, TAL : Malia , SIDC : Not In Gide
 Inspection Id : 804952 (Others/Higher Authority) Ro Name : Junagadh

2 Type / Scale / Sector / Status : RED / SMALL / Mining and ore beneficiation / In Operation

3 Inspection Dt & Time : 23/05/2024 16:15 / Air , Water Person Contacted : No person@premises, NEI Sent by RPAD

4 Env Audit Detail : Sch : N.A , Not Applicable . , Year : 2011 , On Dt : 12/12/2012

Commissioned Dt : 01/10/2012 Production Start Dt : 01/01/2013 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 3.000 Dom : 1.000 Borewells: 1

6 Waste Water generation / Discharge (klpd) : Ind : 0.000 Dom : 0.500 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Borewell

8 Disposal Mode of Industrial / Domestic : Zero Discharge / Soak Pit

9 Discharge Pt / Final Receiving Body (Ultimate): -- / No generation of industrial wastewater

10 Status of water consent Under the Water Act,1974: - Last Inward:63790-18/12/2012-[GRT]

11 Effluent Treatment plant (ETP) : Units, if provided and status :
No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=1 , DG Sets=0 , Flue Gas =0, Process =0 , ETP Cap = 0 , Capacity of All = 100

APCM Details : Green Belt, Water Sprinkler
No Data
No Data

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : NIL Water Cess Charges Pending : NIL

16 Last Env. Form V : --- Water Cess Return : HW Monthly Return : Not Applicable

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
29/07/2022	NOT	06/09/2022	31A,,	679854	NOT	SCN	682310
16/06/2021	SCN	31/08/2021	.	609125	SCN	COM	599300
15/03/2018	NOT	07/05/2018	31A,,	472955	NOT	COM	454418

Monthly Patrak Data : Last Return : 201802 HAZD Waste Disposal : NO DATA

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0	Meter Reading - 0, Kilo Litre - 0

31/05/2024

1/5 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 40849

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updati

o	- Production since (Date) or Proposed	01/01/2013	
e	- Electric Company Name (Power Supply)	-----	
o	- Air - Water - Hazd ACTs Applicability ?	Air, Water	
p	- On East Direction of the location of the Company	gov. land	
p	- On West Direction of the location of the Company	gov.land	
p	- On North Direction of the location of the Company	gov.land	
p	- On South Direction of the location of the Company	gov.land	
g	- Nos of Stacks (Flue Gas & Process)	0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	

General Observation

a	- R.O File No	JNG-1395	
a	- Is the Industry in Operation ??	No.	
b	- Industry Operating without CCA	Yes	CTE Expired and CCA not obtained
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	N.A	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Air Related

a	- Fuel Type confirmitive with CCA ?	No.	CCA not obtained
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	No.	Unit is not in operation.
d	- ALL APCMs are in operation	No.	Unit is not in operation.
e	- SMF availability	Not Reqd	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	N.A	
i	- Nos of Samples : Stack & Ambient	0, 0	

Water Parameter

b	- Source of Water Supply	Borewell	
c	- W.W.G is EXCEEDING the CCA Limits	No.	
d	- W.W Disposal as per the Consent Conditions ?	Yes	N.A
e	- Was the ETP in operation ?	Not Applicable	
f	- Treatment System ADEQUATE to handle existing effluent	Adequate	
g	- Did u observe ANY ILLEGAL Discharge ??	No.	
h	- Nos of Samples collected	0	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

31/05/2024

2/5 (Through XGN)



Site Observations during Inspection , PCB-ID: (40849)

Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:

This unit is inspected with reference to Letter received from Resident Additional Collector, Junagadh District on 18/05/2024 to carryout Inspection of M/s. Jay Khodiyar Enterprise, Maliya Hatina in connection with matter before Hon'ble NGT-WZ vide OA 128/2023. [4710]-24/05/2024
~ RO Comments/Reply :Action as per IR. It is suggested to take appropriate action based on POLICY for such cases.-31/05/2024

I recommend : a. Keep on Records + Notings

W.C Notings: -----[418-NRO]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

2. એકમના ભાગીદારો/ડાયરેક્ટર્સના નામ, સરનામા અને મોબાઈલ નંબર સહિતની વિગતો અત્રે રજૂ કરવી.
3. આપ દ્વારા લેવામાં/મેળવવામાં આવેલ સદર જગ્યાએ માઈનિંગ એક્ટિવિટી કરવા માટે મેળવેલ પરવાનગીઓ અંગે વિગતવાર ખુલાસો કરવો.
1 XGN ના રેકોર્ડ મુજબ એકમ દ્વારા મેળવેલ CTEની વૈધ્યતા તા.-૧૭/૧૨/૨૦૧૭ના રોજ પુર્ણ થઈ ગયેલ છે અને CCA મેળવેલ નથી, આમ છતાં આપ દ્વારા સદર જગ્યાએ માઈનિંગ કરેલ છે. જે બાબતે વિગતવાર ખુલાસો કરવો.
4. આપના તરફથી બોર્ડ દ્વારા લેવાયેલ તા. ૧૬/૦૬/૨૦૨૧ તથા ૨૯/૦૭/૨૦૨૨ની સ્થળ મુલાકાત દરમિયાન અપાયેલ સુચનાઓ તથા બોર્ડ દ્વારા પાઠવેલ તા.૩૧/૦૮/૨૦૨૧ની નોટિસનો પ્રત્યુત્તર પાઠવવામાં આવેલ નથી, જે અન્વયે સત્વરે પ્રત્યુત્તર પાઠવવો તેમજ તે અંગે વિગતવાર ખુલાસો કરવો.

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 40849

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
બોર્ડની CTE/CCA મેળવવી.	679854(29/07/22)	---
આપના દ્વારા બોર્ડ દ્વારા લેવાયેલ તા.-૧૬/૦૬/૨૦૨૧ ની મુલાકાત દરમિયાન અપાયેલ સૂચનાઓ તથા બોર્ડ દ્વારા પાઠવેલ તા.-૩૧/૦૮/૨૦૨૧ની નોટીસ નો પ્રત્યુત્તર પાઠવવામાં આવેલ નથી, જે બાબતનો ખુલાસો કરવો.	679854(29/07/22)	---
આપની માઇનનું હાલનું સ્ટેટસ દસ્તાવેજી પુરાવા સાથે અત્રેની કચેરીએ રજુ કરવું.	679854(29/07/22)	---
આપની ખાણનો Geologist approved માઇનીંગ પ્લાન અત્રેની કચેરીએ જમા કરાવવો.	679854(29/07/22)	---
આપની ખાણમાં માઇનીંગ પ્રક્રિયા કેટલા સમયથી બંધ કરેલ છે તેમજ આપના ધ્વારા માઇન શરૂ કર્યેથી અત્યાર સુધીની રોયલ્ટી સાથેની વિગતો અત્રેની કચેરીએ રજુ કરવી.	679854(29/07/22)	---
સીટીઇ એમેન્ડમેન્ટ મેળવ્યા બાદ તુરંત સીસીએ મેળવવા માટે અરજી કરવી.	472955(15/03/18)	Still Pending
સ્ટોન ક્ષર ચાલુ કરતા પહેલાં હવા પ્રદુષણ નિયંત્રણ માટેના સાધનો લગાવવા તથા બોર્ડને જાણ કરવી.	472955(15/03/18)	Compliance NOT Required
ખેતર બાજુ વિન્ડ બ્રેકીંગ વોલ બનાવવી.	472955(15/03/18)	Compliance NOT Required



Gujarat Pollution Control Board

PCB Id: 40849

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (40849)

A Sample Details

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fugitive Emission	0		N.A	GRB,WSP			

D Details about Hazardous Waste Management :

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	black stone grit	0.000	0.000 - M.T	0.000	Kindly ignore this entry
2	black stone grit	6000.000	6000.000 - M.T	6000.000	
3	black stone- mining	6000.000	6000.000 - M.T	6000.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	black stone	6000.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4.000	WWG : 0.500	Water Source	Remark
1	Domestic Purpose	1.000	0.500	Borewell	
2	Mnfg Process	3.000	0.000	Borewell	

H Solid Waste

Inspection Team : H.S.Baraiya, SO - MR. PRAKASHCHANDRA NARENDRAKUMAR MERVANA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(H.S.Baraiya, SO)



Regional Office

GUJARAT POLLUTION CONTROL BOARD

Opp. Saint Anne's Church, Station Road, Junagadh - 362001.

Ph. : (0285) 2651506, Fax : (0285) 2651503. Website : www.gpcb.gov.in

Inspection Report

<u>Name & Address of the Unit:</u>	Jay Khodiyar Enterprise (PCB Id – 40849) 355/4,136/4/1,136/4/2,136/4/3 –paiki Village – Maliya Hatina, Ta. – Maliya Hatina Dist. - Junagadh
<u>Date & Time of Inspection:</u>	23/05/2024; 16:15 Hrs onwards
<u>Subject:</u>	In connection with Hon'ble NGT-WZ OA 128/2023
<u>Reference:</u>	1. Letter received from Resident Additional Collector, Junagadh District to carryout Inspection of M/s. Jay Khodiyar Enterprise, Maliya Hatina in connection with matter before Hon'ble NGT-WZ vide OA 128/2023.
<u>Person Contacted:</u>	1. Manojkumar Ravajibhai Vekariya, representative of M/s. Jay Khodiyar Enterprise and M/s. Kalathiya Engineering & Construction Ltd. (telephonic)

Observation:

- This unit is inspected with reference to Letter received from Resident Additional Collector, Junagadh District on 18/05/2024 to carryout Inspection of M/s. Jay Khodiyar Enterprise, Maliya Hatina in connection with matter before Hon'ble NGT-WZ vide OA 128/2023.
- The unit is Black Trap Mine with 2-56-98 Ha and having EC for mining of 72,000 MT Black Trap per year. The unit had obtained CTE of the Board vide CTE No. – 54795 Dtd. – 03/07/2013 which has been lapsed on 17/12/2017. The unit has not obtained CCA of the Board for the operation of the mine.
- During inspection, no mining activity is observed in progress but the excavated abandoned mine pit is observed at the site of inspection. No authorized person could be contacted at the place of inspection and therefore Notice of Entry Inspection and observation notes of inspection and therefore original copy of both documents are sent through RPAD to the unit address and photocopy is forwarded to person contacted Manojkumar Ravajibhai Vekariya, Representative of M/s. Jay Khodiyar Enterprise and M/s. Kalathiya Engineering & Construction Ltd as he agreed to receive documents by post at office address: M/s. M/s.

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO - 14001 - 2004 Certified Organization



Regional Office

GUJARAT POLLUTION CONTROL BOARD

Opp. Saint Anne's Church, Station Road, Junagadh - 362001.

Ph. : (0285) 2651506, Fax : (0285) 2651503. Website : www.gpcb.gov.in

Kalathiya Engineering & Construction Ltd, 9-193, "Kalathiya House", Satyagraha Chhavani, Opp. ISKON Mall, S. G. Highway, Ahmedabad.

- During inspection, no progress was observed towards mine closure plan and thus it could not be inferred from the current situation that mining is under closure rather the mine might be abandoned after excavation. The unit has provided fencing around the mine. During inspection, landmarks for identification of mine lease area were not observed. Without having look at Mining Plan of the unit proper conclusion cannot be drawn.
- During inspection, overburden removed from the site was not observed within fenced area. As per report of district Geologist, Junagadh the unit has mined 3,23,114.376 MT excess Black Trap Mineral as compared to Royalty Statement available with O/o. District Geologist, Junagadh.
- The unit has still not replied to the instruction notes provided vide Inspections dtd.-16/06/2021 and 29/07/2022. The Board has also Notice of Direction on 06/09/2022 and Show Cause Notice on 01/09/2021. The unit has still not complied with the directions issued vide aforementioned notices.
- A letter submitted by Geology office, Junagadh ,dated 22/05/2024 is attached here with.
- During inspection following written instruction are provided in vernacular language (Gujarati):
 - XGN ના રેકોર્ડ મુજબ એકમ દ્વારા મેળવેલ CTEની વૈધ્યતા તા.૧૭/૧૨/૨૦૧૭ના રોજ પુર્ણ થઈ ગયેલ છે અને CCA મેળવેલ નથી, આમ છતાં આપ દ્વારા સદર જગ્યાએ માર્કિંગ કરેલ છે. જે બાબતે વિગતવાર ખુલાસો કરવો.
 - એકમના ભાગીદારો/ડાપરેક્ટર્સના નામ, સરનામા અને મોબાઈલ નંબર સહિતની વિગતો અરે રજુ કરવી.
 - આપ દ્વારા લેવામાં/મેળવવામાં આવેલ સદર જગ્યાએ માર્કિંગ એક્ટિવિટી કરવા માટે મેળવેલ પરવાનગીઓ અંગે વિગતવાર ખુલાસો કરવો.
 - આપના તરફથી બોર્ડ દ્વારા લેવાયેલ તા.૧૬/૦૬/૨૦૨૧ તથા ૨૯/૦૭/૨૦૨૨ની સ્થળ મુલાકાત દરમિયાન અપાયેલ સુચનાઓ તથા બોર્ડ દ્વારા પાઠવેલ તા.૩૧/૦૮/૨૦૨૧ની નોટિસનો પ્રત્યુત્તર પાઠવવામાં આવેલ નથી, જે અન્વયે સત્વરે પ્રત્યુત્તર પાઠવવો તેમજ તે અંગે વિગતવાર ખુલાસો કરવો.

PN Mervana
(SSA)

HS Baraiya
(SO)

Clean Gujarat Green Gujarat

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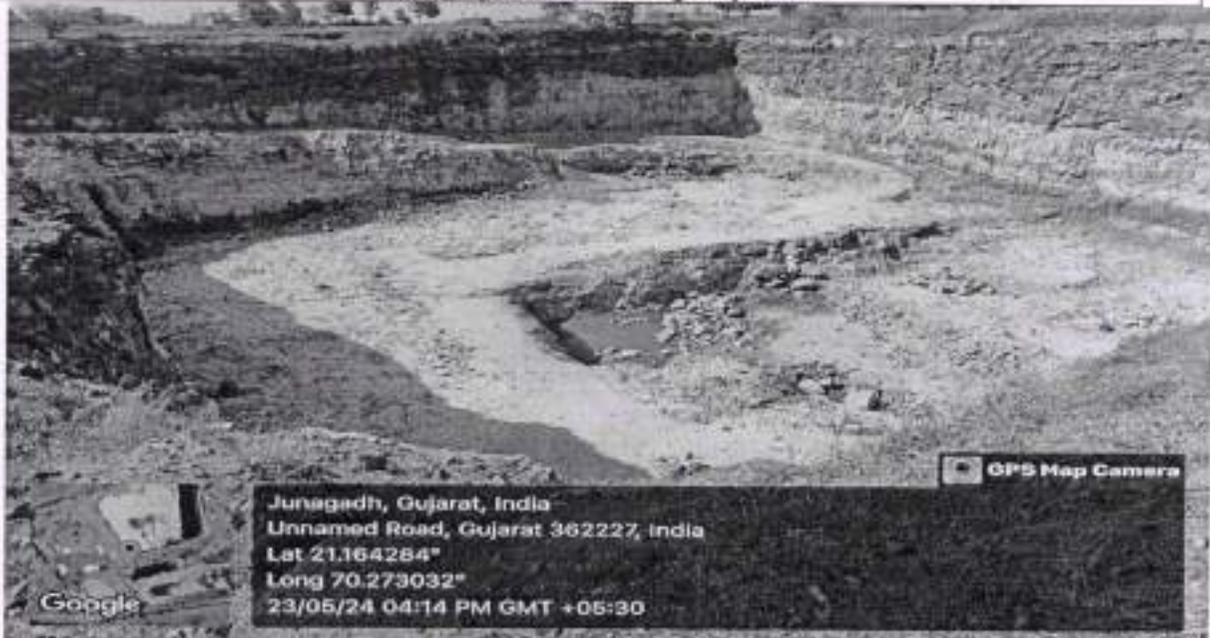
Regional Office

GUJARAT POLLUTION CONTROL BOARD

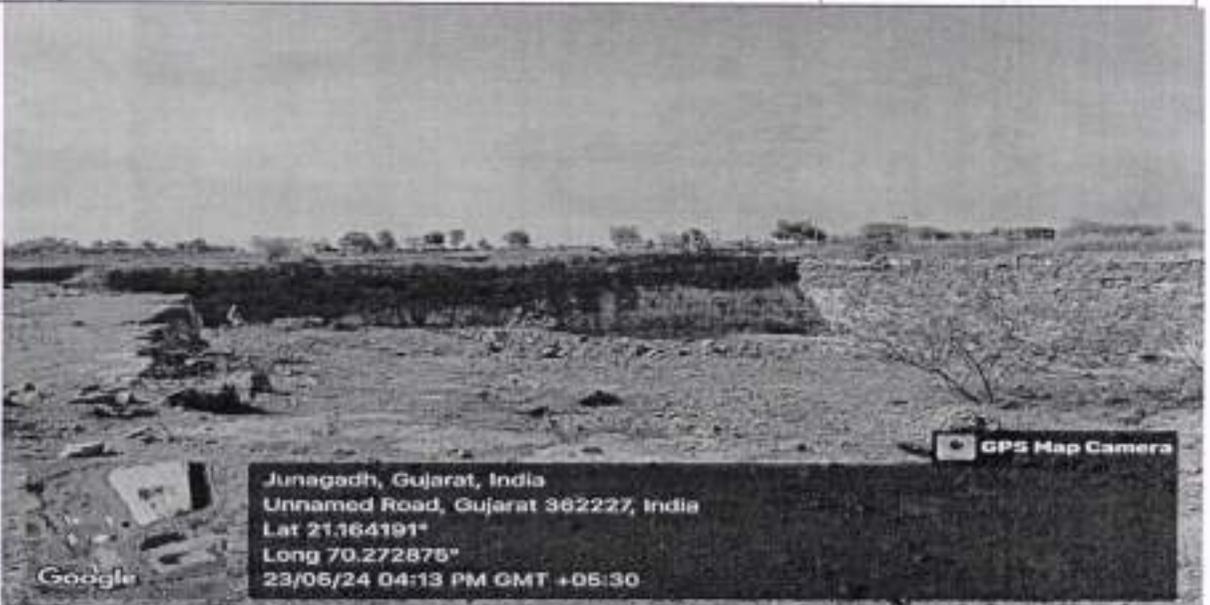
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Photographs taken during Inspection



Excavated abandoned Black Trap Mine Pit in the premises of M/s. Jay Khodiyar Enterprise, Maliya Hatina.



Excavated abandoned Black Trap Mine Pit in the premises of M/s. Jay Khodiyar Enterprise, Maliya Hatina.

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ભુસ્તરશાસ્ત્રીશ્રીની કચેરી જુનાગઢ

ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ,

બહુમાળી ભવન, બ્લોક નં.૨,૨/૩જા માળે, જુનાગઢ

ફોન નં. ૦૨૮૫ - ૨૬૩૨૪૩૩, e-mail - geologist-jun@gujarat.gov.in



નં.જીજે/એલો/ખનન/નોટીસ/ ૧૦૪૪

તા. ૨૨/૦૫/૨૦૨૪

પ્રતી,

જય ખોડીયાર એન્ટરપ્રાઇઝ (તમામ ભાગીદારો)

સ.નં.: ૧૩૬ પૈકી ૪, માળીયા, વેરાવળ નેશનલ હાઇવે,

મુ.માળીયા-હાટીના તા.માળીયા-હાટીના, જી.જુનાગઢ.

૧) શ્રી પરાગભાઈ વિજયકુમાર વ્યાસ,

મેસર્સ કળશીયા એન્જિનિયરીંગ & કન્સ્ટ્રક્શન લી.

૯-૧૯૩, પિકળશીયા હાઉસી, સત્યાગ્રહ છાવણી,

ઇસ્કોન મોલ સામે, એસ.જી.હાઇવે, અમદાવાદ.

૨) શ્રી મનોજકુમાર રવજીભાઈ વેકરીયા,

મેસર્સ કળશીયા એન્જિનિયરીંગ & કન્સ્ટ્રક્શન લી.

૯-૧૯૩, પિકળશીયા હાઉસી, સત્યાગ્રહ છાવણી,

ઇસ્કોન મોલ સામે, એસ.જી.હાઇવે, અમદાવાદ.

૩) શ્રી હાથડભાઈ જોદડભાઈ સિંઘવ,

૪૮, હાટી દરબાર, રહે.ધુંધટી, તા.માળીયા-હાટીના

જી. જુનાગઢ.

૪) શ્રી પ્રતાપભાઈ સોમાતભાઈ સિસોદીયા,

માધવનગર, રહે.માળીયા(હ.), તા.માળીયા(હ.),

જી.જુનાગઢ.

૫) શ્રી ઉપેન્દ્રભાઈ લવજીભાઈ રાજાણી,

૫, હાટી દરબાર, રહે.ધુંધટી, તા.માળીયા-હાટીના

જી. જુનાગઢ.

૬) શ્રી પથુભાઈ દેવાયતભાઈ સિસોદીયા,

૩૮૯, સમઢિયાળા ગામ, રાહત પ્લોટ,

રહે.સમઢિયાળા, તા.મેંદરડા, જી.જુનાગઢ.

24/5/24

વિષય : સાદીમાટી તેમજ બ્લોકટ્રેપ ખનીજોના બિનઅધિકૃત ખનન/વહન કરવા બાબત.

સંદર્ભ: (૧) અધિક નિયામકશ્રી(વિ.) ભુસ્તરવિજ્ઞાન અને ખનીજ, ગાંધીનગરના પત્ર

નં.સીજીએમ/ઈસી-સેલ/જુનાગઢ/૭૮/૨૦૨૦-૨૧/૪૦૬. તા.૦૧/૦૨/૨૦૨૧.

(૨) શ્રી નિલેશભાઈ ગરેણીયાની નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) માં કરેલ ઓરીઝીનલ એપિલિકેશન નં.૧૨૮/૨૦૨૩.

(૩) નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના ઓરીઝીનલ એપિલિકેશન

નં.૧૨૮/૨૦૨૩(વેસ્ટ ઝોન), ચેલ.પી.નં.૦૩/૨૦૨૩ સંદર્ભે થયેલ ઓર્ડર

તા.૦૭/૦૭/૨૦૨૩.

(૪) નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના ઓરીઝીનલ એપિલિકેશન

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Inward No. 21371
Date 24 MAY 2024

(૫) નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના પત્ર નં. NGT/WZB/PUNE/296/2024,
વાળો પત્ર તા.૦૧/૦૪/૨૦૨૪.

(૬) કલેક્ટર કચેરી, જુનાગઢ ના પત્ર નં. Land-1-NGT(WZB)/pune/22-4(2)/2024,
વાળો પત્ર તા.૨૨/૦૪/૨૦૨૪.

(૭) અત્રેની કચેરીની તપાસ તા.૦૪/૦૫/૨૦૨૪.

આથી તમને ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સપોર્ટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ અન્વયે નોટીસ આપી જાણ કરવામાં આવે છે કે, તા.૦૪.૦૫.૨૦૨૪ ના રોજ અત્રેની કચેરીની તપાસ ટીમ દ્વારા મોજે.માળીયા-હાટીના, તા.મ.ળીયા-હાટીના, જી.જુનાગઢના સર્વે નં. ૩૫૫/૪ & ૧૩૬/૪ ખાતે આવેલ બ્લેક્ટ્રેપ ખનીજની ૦૨.૫૬.૯૮ હેક્ટર વિસ્તારની આપની જય ખોડીયાર એન્ટરપ્રાઈઝના નામની ક્વોરીલીઝની સ્થળની તપાસ/માપણી આપના પ્રતિનિધીશ્રી દિનેશભાઈ પરબતભાઈ કચીરીયાની રૂબરૂ હાજરીમાં કરવામાં આવેલ તપાસ દરમિયાન સદરહુ લીઝ વિસ્તારમાં લીઝની વિગત દર્શાવતુ સાર્ફનબોર્ડ તથા લીઝના મુલાઓ પર નિયમ મુજબના ઇદનિશાન નિભાવેલ જોવા મળેલ નથી. તપાસ દરમિયાન જોવા મળેલ ખાણકામ વાળા વિસ્તારની માપણી આપના પ્રતિનિધીશ્રીની રૂબરૂમાં અત્રેની તપાસ ટીમના સર્વેયરશ્રી દ્વારા કરવામાં આવેલ તપાસ સમયે ખાણકામ બંધ કાલતમાં જોવા મળેલ.

તપાસ દરમિયાન ખાણકામવાળા વિસ્તારની માપણી કરતા આપના લીઝ વિસ્તારમાં બ્લેક્ટ્રેપ ખનિજના ખોદકામ વાળો એક મોટો ખાડો જોવા મળેલ જેની ઉપરના ભાગે કુલ ૧૦૦૬૭.૯૬ ધનમીટર સાદીમાટી ખનિજનું ખાણકામ પણ થયેલ હોવાનું જોવા મળેલ છે. સદર માટીનો લીઝ વિસ્તારમાં સ્ટેક જોવા મળેલ નથી. જેની સ્પેસિફિક ગ્રેવિટી ૧.૪૫ પ્રમાણે ગણતરી કરતા કુલ ૧૪,૫૯૮.૫૪૨ મે.ટન સાદીમાટી ખનિજનું ખોદકામ લીઝ વિસ્તારમાં થયેલ હોવાનું જણાયેલ છે. તેમજ ખાણકામ વાળા વિસ્તારમાં નિયેના ભાગે કુલ ૨,૯૭,૦૦૪.૮૨ ધનમીટર બ્લેક્ટ્રેપ ખનિજનું ખાણકામ કરવામાં આવેલ હોવાનું જણાઈ આવેલ છે. જે અંગે ઉક્ત લીઝના મંજૂર થયેલ માઇનીંગ પ્લાનમાં જણાવ્યા મુજબની સ્પેસિફિક ગ્રેવિટી ૨.૭૮ પ્રમાણે ગણતરી કરતા કુલ ૮,૨૫,૬૭૩.૩૯ મે.ટન બ્લેક્ટ્રેપ ખનિજનું ખોદકામ લીઝ વિસ્તારમાં થયેલ હોવાનું જણાયેલ છે. જયારે આપની ક્વોરીલીઝના ઉત્પાદન/નિકાસ ના ઓનલાઈન આંકડા ચકાસતા આપની સદરહુ ક્વોરીલીઝ મંજૂર થયેથી તા.૩૧/૦૩/૨૦૨૪ સુધી કુલ ૫૦૨૫૫૯.૦૧૪ મે.ટન બ્લેક્ટ્રેપ ખનિજનું ઉત્પાદન કરેલ હોવાનું જણાઈ આવેલ છે. અત્રેની કચેરીની તા.૦૪/૦૪/૨૦૨૪ ની માપણી મુજબ કરવામાં આવેલ કુલ ખોદકામ તથા આપની ક્વોરીલીઝના ઉત્પાદન/નિકાસના આંકડા સાથે ચકાસતા બંને વચ્ચેનો તફાવત ૩,૨૩,૧૧૪.૩૭૬ મે.ટન થાય છે. જેથી આપના દ્વારા આપની સદરહુ લીઝ વિસ્તારમાંથી કુલ ૩,૨૩,૧૧૪.૩૭૬ મે.ટન બ્લેક્ટ્રેપ ખનિજનું બિન-અધિકૃત/વધારાનું ખનન કરવામાં આવેલ હોવાનું સ્પષ્ટ કલિત થાય છે. તેમજ આપના સદર લીઝ વિસ્તારમાં કુલ ૧૪,૫૯૮.૫૪૨ મે.ટન સાદીમાટી ખનિજનું બિનઅધિકૃત/વધારાનું ખોદકામ કરવામાં આવેલ હોવાનું પણ સ્પષ્ટ કલિત થાય છે.

આમ આપશ્રી દ્વારા ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સપોર્ટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમો ૩, ૫ તેમજ ગુજરાત ગૌણ ખનીજ છુટછાટ નિયમો-૨૦૧૭ ના નિયમ ૧૧, ૫૬ ના ભંગ બદલ ગંભીર ગુન્હે આચરેલ છે. જેથી આપની સામે ગુજરાત ખનિજ (ગેરકાયદે ખાણકામ ઠેરફેર અને સંગ્રહ નિવારણ) નિયમો-૨૦૧૭ ના નિયમો ૨૧(૨) મુજબ કાર્યવાહી થાય છે. ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સપોર્ટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમો ૨૧(૩) મુજબ ખનીજના બિનઅધિકૃત ખનન વહન સંગ્રહ કરનાર ઇસમ પાસેથી ખનિજ કિંમત વસુલવાની થાય છે. તથા નિયમ ૨૨ મુજબ "શિક્ષાપાત્ર કોઇપણ ગુના માટે ફોજદારી કાર્યવાહી માંડવા પહેલાં અથવા માંડવા પછી સરકારશ્રી નક્કી કરે તેટલી રકમ ભર્યેથી, અધિકૃત અધિકારી ગુનાની માંડવાળ કરી શકશે. ગુજરાત મિનરલ (પ્રિવેન્શન ઓફ ઈલીગલ માઈનીંગ, ટ્રાન્સપોર્ટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમ ૨૨ શિડ્યુલ-૩, સરકારશ્રીના ઉદ્દેશ અને ત્રણ વિભાગના તા.૧૩/૦૧/૨૦૨૧ ના જાહેરનામા મુજબ સાદી માટી ખનિજના પ્રતિ મે.ટન રૂ. ૧૭૫/- લેખે અને ઉદ્દેશ અને ત્રણ વિભાગના ઠરાવ ક્રમાંક NG/102017/1750/H તા.૨૯/૧૧/૨૦૧૮

મુજબ વસુલવા પાત્ર ખનીજ કિંમતના ૪૧ ટકા પ્રમાણે પ્રતિ મે.ટન રૂ.૭૧.૭૫/- લેખે આપના પાસેથી વસુલ કરવાના થાય છે. જે દંડકીય રકમ ભરપાઈ કર્યેથી ગુનાની માંડવાળ થઈ શકે છે. જે મુજબ ગણતરી કરતા ૧૪૫૯૮.૫૪૨ મે.ટન સાદીમાટી ખનીજના બિનઅધિકૃત ખોદકામ બાબતે પ્રતિ મે.ટન રૂ.૧૭૫/- લેખે રૂ.૨૫,૫૪,૭૪૫/- અને પર્યાવરણીય નુકસાની ના વળતરના પ્રતિ મે.ટન રૂ.૭૧.૭૫/- લેખે રૂ.૧૦,૪૭,૪૪૬/- આમ કુલ રૂ.૩૬,૦૨,૧૯૧/- તથા સરકારશ્રીના ઉદ્યોગ અને ખાણ વિભાગના તા.૧૩/૦૧/૨૦૨૧ ના જાહેરનામા મુજબ બ્લોકટ્રેપ ખનિજના પ્રતિ મે.ટન રૂ.૩૧૫/- લેખે અને ઉદ્યોગ અને ખાણ વિભાગના કરાવ ક્રમાંક NG/102017/1750/HTA.૨૯/૧૧/૨૦૧૮ મુજબ વસુલવા પાત્ર ખનીજ કિંમતના ૨૬ ટકા પ્રમાણે પ્રતિ મે.ટન રૂ.૮૧.૯૦/- લેખે આપના પાસેથી વસુલ કરવાના થાય છે. જે દંડકીય રકમ ભરપાઈ કર્યેથી ગુનાની માંડવાળ થઈ શકે છે. જે મુજબ ગણતરી કરતા ૩,૨૩,૧૧૪.૩૭૬ મે.ટન બ્લોકટ્રેપ ખનીજના બિનઅધિકૃત ખોદકામ બાબતે પ્રતિ મે.ટન રૂ.૩૧૫/- લેખે રૂ.૧૦,૧૭,૮૧,૦૨૯/- અને પર્યાવરણીય નુકસાની ના વળતરના પ્રતિ મે.ટન રૂ.૮૧.૯૦/- લેખે રૂ.૨,૬૪,૬૩,૦૭૮/- આમ કુલ રૂ.૧૨,૮૨,૪૪,૦૯૭/- તથા બંને મળી કુલ રૂ. ૧૩,૧૮,૪૬,૨૮૮/- (અંકે રૂપિયા તેર કરોડ અઠાર લાખ છેતાલીસ હજાર બસો અઠ્યાસી પુરા) ની રકમ તેમજ તપાસ દરમિયાન આપે આપની ક્વોરીલિટીના કદનિશાન તેમજ લીઝનું સાઈનબોર્ડ નિલાવેલ ન હોવાથી ગુજરાત ગૌણ ખનિજ છુટછાટ (એમેન્ડમેન્ટ) નિયમો ૨૦૧૯ ના નિયમ ૧૮ થી ઉમેરેલ ૯૧ (એ) ની જોગવાઈઓ મુજબ આપે સદર નિયમનો ભંગ કરેલ હોઈ નિયમ ૧૮ થી ઉમેરેલ ૯૧(એ) ની જોગવાઈ મુજબ ઉપરોક્ત શરતભંગ સબબ રૂ. ૨૦,૦૦૦/- ભરપાઈ કરવાના થાય છે.

આમ, આપના દ્વારા સાદી માટી તથા બ્લોકટ્રેપ ખનિજનું બિનઅધિકૃત રીતે ખનન કરી રોયલ્ટી પાસ વિના બિનઅધિકૃત રીતે નિકાસ કરવા બદલ દંડકીય રકમ તથા પર્યાવરણીય વળતર પેટે તેમજ લીઝ કરારખત શરતભંગ બદલ કુલ મળીને રકમ રૂ.૧૩,૧૮,૬૬,૨૮૮/- (તેર કરોડ અઠાર લાખ છાસઠ હજાર બસો અઠ્યાસી)કેમ ન વસુલવી ? તથા સંદર્ભ-(૩) વાળા નામ,નેશનલ ગ્રીન ટ્રીબ્યુનલ(વેસ્ટ ઝોન) ના તા.૦૭/૦૭/૨૦૨૩ ઓર્ડરમાં જણાવ્યા મુજબ આપના દ્વારા એવાયરમેન્ટ ક્લિયરન્સ(ઈ.સી.) સર્ટીફિકેટની શરતોનું ઉલ્લંઘન કર્યાના આક્ષેપો કરવામાં આવેલ છે. જે બાબતે પણ લેખિત ખુલાસો/જવાબ રજૂ કરવા આથી જણાવવામાં આવે છે. જો આ કેસમાં ગુજરાત ખનિજ (ગેરકાયદે ખનન અને પરિવહન તેમજ સંગ્રહ) નિયમો-૨૦૧૭ ના નિયમ-૨૨ મુજબ માંડવાળ કરવા ઇચ્છતા હોય તો આ નોટીસ મુજબ તા.૧૦/૦૬/૨૦૨૪ ના રોજ ૦૪:૦૦ PM વાગ્યા થી કમાનુસાર ઓફીસ સમય સુધી ભુસ્તરશાસ્ત્રીશ્રીની કચેરીએ રૂબરૂ સુનવણીમાં હાજર રહી લેખીત/મૌખિક રજુઆત કરવા તક આપવામાં આવે છે.

જો આ કામે આપના દ્વારા નિયત સમય મર્યાદામાં કોઈ પ્રતિસાદ નહીં સાંપડે તો આ બાબતે આપને કાંઈ કહેવાનું રહેતું નથી તેમ માની દંડકીય રકમ વસુલવા માટે એફ.આઈ.આર/ કોર્ટ કેસ/રેવેન્યુરાહે વસુલાત/આપના વાહન મશીનરી ને રાજ્યસાત કરવા, લીઝ/સ્ટોક/પરમીટ/વાહન મશીનરીના વર્ચ્યુઅલ ચેકાઉન્ટ લોક/સ્થગિત કરવાની નિયમોનુસારની કાર્યવાહી કરવામા આવશે. જેની સ્પષ્ટ નોંધ લેશો.


ભુસ્તરશાસ્ત્રી
ભુસ્તર વિભાગ અને ખનીજ ખાતું
જુનાગઢ

બિડાણ:-

વિગત મુજબ.

નકલ સવિનય રવાના:-

- માન.કલેક્ટરશ્રી, કલેક્ટર કચેરી, જુનાગઢ તરફ જાણ સારું.
- પ્રાદેશીક અધિકારીશ્રી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ, જુનાગઢ તરફ જાણ સારું.

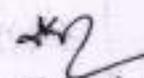
National Green Tribunal
Western Zone Bench,
New Administrative Building,
1st Floor, "B" Wing,
Camp Pune

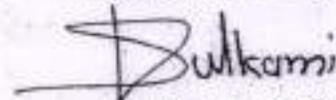
ORDER ON COMPLAINT

Perused the report of the learned Registrar dated 05.07.2023, in respect of a complaint made by Nileshbhai Lakhbhai Gareniya, Sudama Park-1, Madhuram Timbawadi, Junagadh against Jay Khodiyar Enterprise which is said to be indulging in illegal mining activity at Survey Nos. 355/4, 136/4/P/2, 136/4/P/3 situated at Village Maliya Hatina, Taluka Maliya Hatina District Junagadh. It is alleged that it is causing loss to the State Exchequer due to illegal mining activity.

Therefore, a copy of the complaint be sent to District Collector Junagadh, and let a report be called from the District Collector Junagadh, in this matter as to whether there is substance in the complaint and action taken report, within a period of two weeks.

Date: 07.07.2023.


Justice: D. K. Singh, J.M.


Dr. Vijay Kulkarni, E.M.



Gujarat Pollution Control Board

PCB Id: 40849

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Jay Khodiyar Enterprise

Outward No: 23635-16/07/2024

Email : PLOT NO:355/4,136/4/1,136/4/2,136/4/3 -paiki,
□
Telephone : Maliya -Hatina - 362245
DIST : Junagadh, TAL : Malia , SIDC : Not In Gide

Inspection Id : 811188 (Others/Higher Authority) Ro Name : Junagadh

2 Type / Scale / Sector / Status : RED / SMALL / Mining and ore beneficiation / In Operation

3 Inspection Dt & Time : 11/07/2024 16:30 / Air , Water Person Contacted : No person@premises, NEI not issued

4 Env Audit Detail : Sch : N.A , Not Applicable . , Year : 2011 , On Dt : 12/12/2012

Commissioned Dt : 01/10/2012 Production Start Dt : 01/01/2013 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 3.000 Dom : 1.000 Borewells: 1

6 Waste Water generation / Discharge (klpd) : Ind : 0.000 Dom : 0.500 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Borewell

8 Disposal Mode of Industrial / Domestic : Zero Discharge / Soak Pit

9 Discharge Pt / Final Receiving Body (Ultimate): -- / No generation of industrial wastewater

10 Status of water consent Under the Water Act,1974: - Last Inward:63790-18/12/2012-[GRT]

11 Effluent Treatment plant (ETP) : Units, if provided and status :
No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=1 , DG Sets=0 , Flue Gas =0, Process =0 , ETP Cap = 0 , Capacity of All = 100

APCM Details : Green Belt, Water Sprinkler
No Data
No Data

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : NIL Water Cess Charges Pending : NIL

16 Last Env. Form V : --- Water Cess Return : HW Monthly Return : Not Applicable

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
29/07/2022	NOT	06/09/2022	31A,,	679854	NOT	SCN	682310
16/06/2021	SCN	31/08/2021	.	609125	SCN	COM	599300
15/03/2018	NOT	07/05/2018	31A,,	472955	NOT	COM	454418

Monthly Patrak Data : Last Return : 201802 HAZD Waste Disposal : NO DATA

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0	Meter Reading - 0, Kilo Litre - 0

16/07/2024

1/5 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 40849

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	- Is the Industry in Operation ??	No.	Abandoned Minepit
a	- R.O File No	JNG-1395	
b	- Industry Operating without CCA	Yes	Unit has not obtained CCA
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	N.A	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	No.	Unit is not in operation.
e	- SMF availability	Not Reqd	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	Not Applicable
h	- Ultimate Disposal of Scrubbing Media	N.A	
i	- Nos of Samples : Stack & Ambient	0, 0	

Water Parameter

b	- Source of Water Supply	Borewell	
c	- W.W.G is EXCEEDING the CCA Limits	No.	
d	- W.W Disposal as per the Consent Conditions ?	Yes	
e	- Was the ETP in operation ?	Not Applicable	
f	- Treatment System ADEQUATE to handle existing effluent	Adequate	
g	- Did u observe ANY ILLEGAL Discharge ??	No.	
h	- Nos of Samples collected	0	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (40849)



Inspection Crux:

Water Observation:

The unit was earlier visited on 23/05/2024 w.r.to Hon'ble NGT matter NGT-WZ O.A 128/2023 and detail report is already sent earlier, copy of the same is attached here with for ready reference. During inspection the unit is not found in operation & looking to the site conditions it seems that the mining activities at this mines is closed since long time (Photograph). [377]-16/07/2024

Air Observation:

The unit was earlier visited on 23/05/2024 w.r.to Hon'ble NGT matter NGT-WZ O.A 128/2023 and detail report is already sent earlier, copy of the same is attached here with for ready reference. During inspection the unit is not found in operation & looking to the site conditions it seems that the mining activities at this mines is closed since long time (Photograph). [377]-16/07/2024

Hazard Observation:

The unit was earlier visited on 23/05/2024 w.r.to Hon'ble NGT matter NGT-WZ O.A 128/2023 and detail report is already sent earlier, copy of the same is attached here with for ready reference. During inspection the unit is not found in operation & looking to the site conditions it seems that the mining activities at this mines is closed since long time (Photograph). [377]-16/07/2024

General Observation:

The unit was inspected w.r.to HO E mail dated 10/07/2024. The unit was earlier visited on 23/05/2024 w.r.to Hon'ble NGT matter NGT-WZ O.A 128/2023 and detail report is already sent earlier, copy of the same is attached here with for ready reference. During inspection the unit is not found in operation & looking to the site conditions it seems that the mining activities at this mines is closed since long time (Photograph). No any responsible person was available on site hence NEI & written instructions could not be served. As per records the unit has obtained CTE dated 03/07/2013 to manufacture Black Stone Grit 3000 MT/Month & the CTE was valid up to 17/12/2017 (i.e. Already expired), The unit has not obtained CC& A of the Board. As per records the unit has obtained EC dated 11/01/2018 from District Environment Impact Assessment Authority Dist Junagadh Gujarat on the name of Jay Khodiyar Enterprise at Pvt S No 355/4, 136/4/P1, 136/4/P2, 136/4/P3 village Maliya, Ta Maliya Lease Area 2-56-98 Hectare, Rate of Mining 72,000 TPA. As per Geologist Junagadh Dist letter dated 22/05/2024, the unit has carried out 3,23,114.376 MT black trap illegal mining and 14,589.542 MT sadi mati illegal mining for which they have fine Rs 13,18,66,288 and copy attached here with. As per records earlier the unit has been issued Show cause notice dated 31/08/2021 & Notice of Direction under Sec 31-A of Air Act 1098 by the Board however the unit has not obtained CCA of the Board. The unit has not replied for this office letter dated 24/05/2024 in connection with inspection dated 23/05/2024. [377]-16/07/2024

~ RO Comments/Reply : Visit w.r.to HO E mail, -16/07/2024

I recommend : g. Recommend Strict Action

Point to point reason of recommendation for this action

Considering Honable NGT OA 128/2023 matter and excess earlier production with out CC&A. .

W.C Notings: -----[4710-AEE]~



Gujarat Pollution Control Board

PCB Id: 40849

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
2. એકમના ભાગીદારો/ડાયરેક્ટર્સના નામ, સરનામા અને મોબાઇલ નંબર સહિતની વિગતો અત્રે રજુ કરવી.	804952(23/05/24)	Pending !! Reminded AGAIN
3. આપ દ્વારા લેવામાં/મેળવવામાં આવેલ સદર જગ્યાએ માઇનિંગ એક્ટિવિટી કરવા માટે મેળવેલ પરવાનગીઓ અંગે વિગતવાર ખુલાસો કરવો.	804952(23/05/24)	Pending !! Reminded AGAIN
1 XGN ના રેકોર્ડ મુજબ એકમ દ્વારા મેળવેલ CTEની વૈધ્યતા તા.-૧૭/૧૨/૨૦૧૭ના રોજ પુર્ણ થઈ ગયેલ છે અને CCA મેળવેલ નથી, આમ છતાં આપ દ્વારા સદર જગ્યાએ માઇનિંગ કરેલ છે. જે બાબતે વિગતવાર ખુલાસો કરવો.	804952(23/05/24)	Pending !! Reminded AGAIN
4. આપના તરફથી બોર્ડ દ્વારા લેવાયેલ તા. ૧૬/૦૬/૨૦૨૧ તથા ૨૮/૦૭/૨૦૨૨ની સ્થળ મુલાકાત દરમિયાન અપાયેલ સુચનાઓ તથા બોર્ડ દ્વારા પાઠવેલ તા.૩૧/૦૮/૨૦૨૧ની નોટિસનો પ્રત્યુત્તર પાઠવવામાં આવેલ નથી, જે અન્વયે સત્વરે પ્રત્યુત્તર પાઠવવો તેમજ તે અંગે વિગતવાર ખુલાસો કરવો.	804952(23/05/24)	Pending !! Reminded AGAIN
બોર્ડની CTE/CCA મેળવવી.	679854(29/07/22)	Pending !! Reminded AGAIN
આપના દ્વારા બોર્ડ દ્વારા લેવાયેલ તા.-૧૬/૦૬/૨૦૨૧ ની મુલાકાત દરમિયાન અપાયેલ સુચનાઓ તથા બોર્ડ દ્વારા પાઠવેલ તા.-૩૧/૦૮/૨૦૨૧ની નોટીસ નો પ્રત્યુત્તર પાઠવવામાં આવેલ નથી, જે બાબતનો ખુલાસો કરવો.	679854(29/07/22)	Pending !! Reminded AGAIN
આપની માઇનિંગ હાલનું સ્ટેટસ દસ્તાવેજ પુરાવા સાથે અત્રેની કચેરીએ રજુ કરવું.	679854(29/07/22)	Pending !! Reminded AGAIN
આપની ખાણનો Geologist approved માઇનિંગ પ્લાન અત્રેની કચેરીએ જમા કરાવવો.	679854(29/07/22)	Pending !! Reminded AGAIN
આપની ખાણમાં માઇનિંગ પ્રક્રિયા કેટલા સમયથી બંધ કરેલ છે તેમજ આપના ધ્વારા માઇન શરૂ કર્યેથી અત્યાર સુધીની રોયલ્ટી સાથેની વિગતો અત્રેની કચેરીએ રજુ કરવી.	679854(29/07/22)	Pending !! Reminded AGAIN

16/07/2024

4/5 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 40849

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (40849)

A Sample Details

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fugitive Emission	0		N.A	GRB,WSP			

D Details about Hazardous Waste Management :

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	black stone grit	0.000	0.000 - M.T	0.000	Kindly ignore this entry
2	black stone grit	6000.000	6000.000 - M.T	6000.000	
3	black stone- mining	6000.000	6000.000 - M.T	6000.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	black stone	6000.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4.000	WWG : 0.500	Water Source	Remark
1	Domestic Purpose	1.000	0.500	Borewell	
2	Mnfg Process	3.000	0.000	Borewell	

H Solid Waste

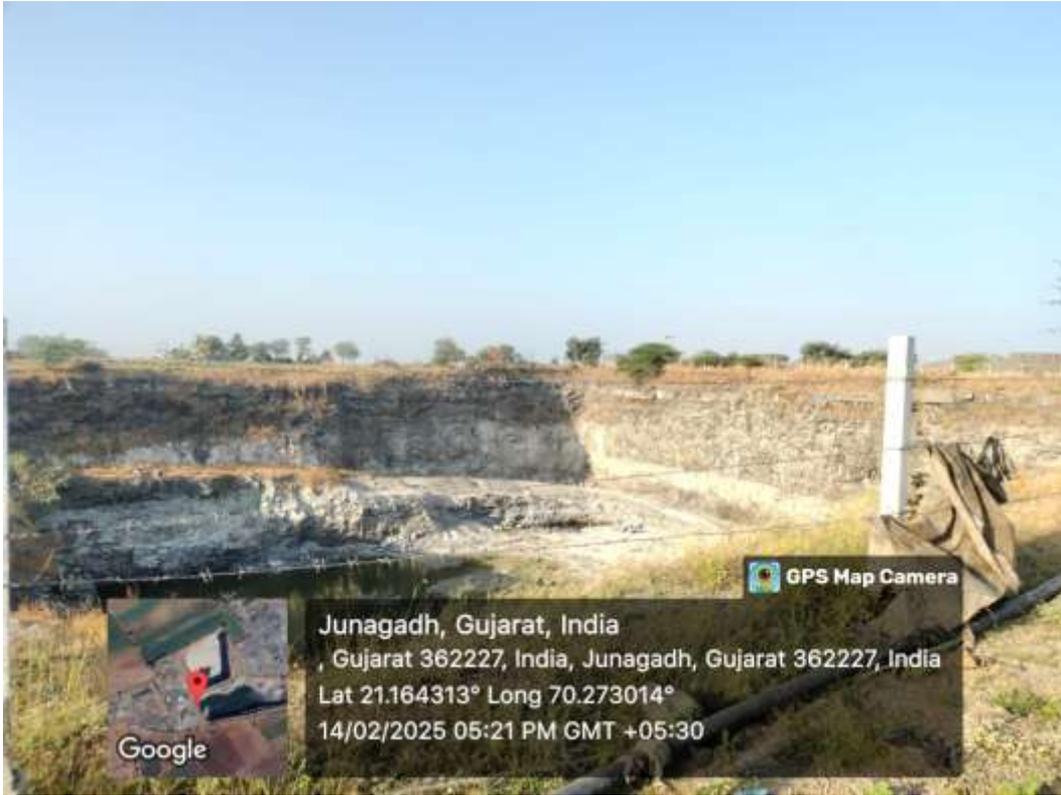
Inspection Team : S.B. Parmar, EE - MR. PRAKASHCHANDRA NARENDRAKUMAR MERVANA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

S B Parmar

Signature By(S.B. Parmar, EE)

Photographs taken during Inspection



Water logged abandoned Mine Pit observed during inspection of M/s. Jay Khodiyar Enterprise



Gujarat Pollution Control Board

PCB Id: 40849

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Jay Khodiyar Enterprise

Outward No: 24224-28/02/2025

Email : PLOT NO:355/4,136/4/1,136/4/2,136/4/3 -paiki,
 -,
 Telephone : Maliya -Hatina - 362245
 - DIST : Junagadh, TAL : Malia , SIDC : Not In Gide
 Inspection Id : 838256 (Others/Higher Authority) Ro Name : Junagadh

2 Type / Scale / Sector / Status : RED / SMALL / Mining and ore beneficiation / In Operation

3 Inspection Dt & Time : 14/02/2025 17:00 / Air Person Contacted :

4 Env Audit Detail : Sch : N.A , Not Applicable , Year : 2011 , On Dt : 12/12/2012

Commissioned Dt : 01/10/2012 Production Start Dt : 01/01/2013 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 3.000 Dom : 1.000 Borewells: 1

6 Waste Water generation / Discharge (klpd) : Ind : 0.000 Dom : 0.500 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Borewell

8 Disposal Mode of Industrial / Domestic : Zero Discharge / Soak Pit

9 Discharge Pt / Final Receiving Body (Ultimate): -- / No generation of industrial wastewater

10 Status of water consent Under the Water Act,1974: - Last Inward:63790-18/12/2012-[GRT]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=1 , DG Sets=0 , Flue Gas =0, Process =0 , ETP Cap = 0 , Capacity of All = 100

APCM Details : Green Belt, Water Sprinkler

No Data

No Data

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : NIL Water Cess Charges Pending : NIL

16 Last Env. Form V : --- Water Cess Return : HW Monthly Return : Not Applicable

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
11/07/2024	NOT	12/08/2024	31A,,	811188	NOT	OTH	819076
29/07/2022	NOT	06/09/2022	31A,,	679854	NOT	SCN	682310
16/06/2021	SCN	31/08/2021	,	609125	SCN	COM	599300

Monthly Patrak Data : Last Return : 201802 HAZD Waste Disposal : NO DATA

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0	Meter Reading - 0, Kilo Litre - 0

28/02/2025

1/5 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 40849

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	-	Is the Industry in Operation ??	No.	Abandoned Minepit
a	-	R.O File No	JNG-1395	
b	-	Industry Operating without CCA	Yes	Unit has not obtained CCA
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	N.A	
h	-	Seperate Energy Meter for A.P.C.M ?	N.A	
h	-	Provision of any STAND-BY Pump ??	N.A	

Air Related

a	-	Fuel Type confirmitive with CCA ?	Yes	
b	-	Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	-	APC Measures confirmitive with CCA conditions ??	Yes	
d	-	ALL APCMs are in operation	No.	
e	-	SMF availability	Not Reqd	
f	-	Thick Smoke observed in Flue Gas/Processes ??	No.	
g	-	ph of Scrubbing Media as per requirement ??	Yes	N.A
h	-	Ultimate Disposal of Scrubbing Media	N.A	
i	-	Nos of Samples : Stack & Ambient	0, 0	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (40849)

28/02/2025

2/5 (Through XGN)



Inspection Crux:

Water Observation:

During inspection the mine is not found in operation & looking to the site conditions it seems that the mining activities at this mines is closed since long time (Photograph) [639]-28/02/2025

Air Observation:

During inspection the mine is not found in operation & looking to the site conditions it seems that the mining activities at this mines is closed since long time (Photograph). [639]-28/02/2025

Hazard Observation:

General Observation:

The unit was inspected w.r.to HO E-mail dated 8/1/2025. During inspection, the mine is found not in operation & looking to the site conditions it seems that the mining activities at this mines is closed since long time (Photograph). No any responsible person was available on site hence NEI & written instructions could not be served. As per records the unit has obtained for production of Black Stone Grit 3000 MT/Month & which is valid up to 17/12/2017 (i.e. already expired), The unit has not obtained CCA of the Board. As per records, the unit has obtained EC from DEIAA, Junagadh vide letter no. DEIAA/GUJ/EC/2(a)/61-661/2018 dated 11/01/2018. Mine Lease Area 2.56.98 Hectare, Rate of Mining 72,000 TPA. [639]-28/02/2025

I recommend : a. Keep on Records + Notings

W.C Notings:

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 40849

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
2. એકમના ભાગીદારો/ડાયરેક્ટર્સના નામ, સરનામા અને મોબાઇલ નંબર સહિતની વિગતો અત્રે રજુ કરવી.	804952(23/05/24)	Pending !! Reminded AGAIN
3. આપ દ્વારા લેવામાં/મેળવવામાં આવેલ સદર જગ્યાએ માઈનિંગ એક્ટિવિટી કરવા માટે મેળવેલ પરવાનગીઓ અંગે વિગતવાર ખુલાસો કરવો.	804952(23/05/24)	Pending !! Reminded AGAIN
1 XGN ના રેકોર્ડ મુજબ એકમ દ્વારા મેળવેલ CTEની વૈધ્યતા તા.-૧૭/૧૨/૨૦૧૭ના રોજ પુર્ણ થઈ ગયેલ છે અને CCA મેળવેલ નથી, આમ છતાં આપ દ્વારા સદર જગ્યાએ માઈનિંગ કરેલ છે. જે બાબતે વિગતવાર ખુલાસો કરવો.	804952(23/05/24)	Pending !! Reminded AGAIN
4. આપના તરફથી બોર્ડ દ્વારા લેવાયેલ તા. ૧૬/૦૬/૨૦૨૧ તથા ૨૯/૦૭/૨૦૨૨ની સ્થળ મુલાકાત દરમિયાન અપાયેલ સૂચનાઓ તથા બોર્ડ દ્વારા પાઠવેલ તા.૩૧/૦૮/૨૦૨૧ની નોટિસનો પ્રત્યુત્તર પાઠવવામાં આવેલ નથી, જે અન્વયે સત્વરે પ્રત્યુત્તર પાઠવવો તેમજ તે અંગે વિગતવાર ખુલાસો કરવો.	804952(23/05/24)	Pending !! Reminded AGAIN
બોર્ડની CTE/CCA મેળવવી.	679854(29/07/22)	Pending !! Reminded AGAIN
આપના દ્વારા બોર્ડ દ્વારા લેવાયેલ તા.-૧૬/૦૬/૨૦૨૧ ની મુલાકાત દરમિયાન અપાયેલ સૂચનાઓ તથા બોર્ડ દ્વારા પાઠવેલ તા.-૩૧/૦૮/૨૦૨૧ની નોટીસ નો પ્રત્યુત્તર પાઠવવામાં આવેલ નથી, જે બાબતનો ખુલાસો કરવો.	679854(29/07/22)	Pending !! Reminded AGAIN
આપની માઇનનું હાલનું સ્ટેટસ દસ્તાવેજી પુરાવા સાથે અત્રેની કચેરીએ રજુ કરવું.	679854(29/07/22)	Pending !! Reminded AGAIN
આપની ખાણનો Geologist approved માઇનિંગ પ્લાન અત્રેની કચેરીએ જમા કરાવવો.	679854(29/07/22)	Pending !! Reminded AGAIN
આપની ખાણમાં માઇનિંગ પ્રક્રિયા કેટલા સમયથી બંધ કરેલ છે તેમજ આપના ધ્વારા માઇન શરૂ કર્યેથી અત્યાર સુધીની રોયલ્ટી સાથેની વિગતો અત્રેની કચેરીએ રજુ કરવી.	679854(29/07/22)	Pending !! Reminded AGAIN



Gujarat Pollution Control Board

PCB Id: 40849

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (40849)

A Sample Details

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fugitive Emission	0		N.A	GRB,WSP			

D Details about Hazardous Waste Management :

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	black stone grit	0.000	0.000 - M.T	0.000	Kindly ignore this entry
2	black stone grit	6000.000	6000.000 - M.T	6000.000	
3	black stone- mining	6000.000	6000.000 - M.T	6000.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	black stone	6000.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4.000	WWG : 0.500	Water Source	Remark
1	Domestic Purpose	1.000	0.500	Borewell	
2	Mnfg Process	3.000	0.000	Borewell	

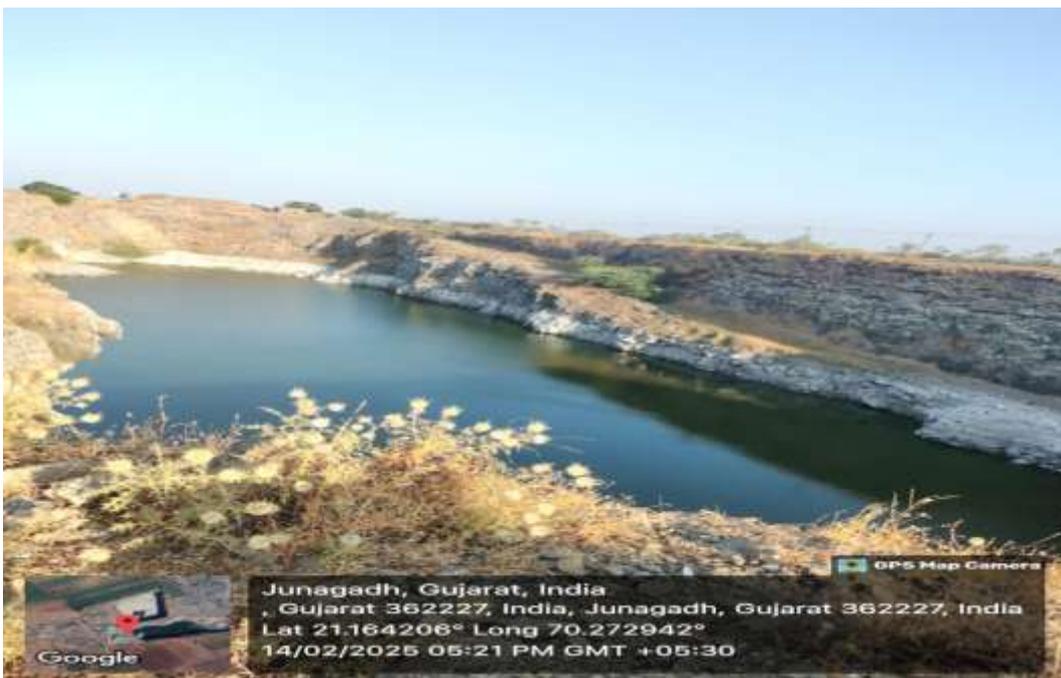
H Solid Waste

Inspection Team : Shivani Chavda

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(Shivani Chavda)

Photographs taken during Inspection



Water logged abandoned Mine Pit observed during inspection of M/s. Jay Khodiyar Enterprise



GUJARAT POLLUTION CONTROL BOARD

Annexure R-3

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an Black Trap mine with Stone Crushing plant M/s. Jay Khodiyar Enterprise. at :Plot No/Survey No: 355/4, 136/4/1,136/4/2, 136/4/3-paiki, at Maliya -hatina, Ta: Maliya, Dist : Junagadh.

AND WHEREAS during the inspection of your industrial plant on dated: 23/05/2024 & 11/07/2024 under Section - 24 of the Air Act by the authorized officer of the Board it has been noticed that;

- i. Unit has not obtained CTE/CCA of the Board..
- ii. Unit has still fully not complied with last issued Show Cause Notice dated:-31/08/2021 & Notice of Directions Dated: 06/09/2022.

Now, therefore I M.S. Bhatt, Deputy Environment Engineer, Gujarat Pollution Control Board propose to issue Notice under section 31-(A) of air (Prevention and Control of Pollution) Act-1981 as under:-

1. Why not issue direction under section 31(A) of the air (Prevention and control of Pollution) Act-1981 to prohibit you from manufacturing activity?
2. Why not to direct to concerned authority to disconnect Power supply of your industrial unit?
3. Unit shall not carry out mining/ stone crushing related activity without obtaining CTE/CCA of the Board.

YOU ARE HEREBY directed to reply with compliance of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of
Gujarat Pollution Control Board


(Smt. M.S. Bhatt)
Unit Head

NO: GPCB/CCA-JNG-635/1D- 40849 /

Date: /08/2024

ISSUED TO:

M/s. Jay Khodiyar Enterprise.

Plot No/ Survey No : 355/4, 136/4/1,136/4/2, 136/4/3-paiki,
at Maliya -hatina, Ta: Maliya, Dist : Junagadh.

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Outward No: 81907/2024/08/2024